

Action after positive dope test

†774. SHRI OM PRAKASH MATHUR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government is aware of the fact that various players in the country were found positive in dope test in the recent past;

(b) if so, the number of such players and the nature of restrictions imposed on them; and

(c) the concrete measures Government is going to take for keeping the players coming from rural areas in future away from this?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): (a) Yes, Sir.

(b) During the current year upto 6th November, 2012, National Anti Doping Agency (NADA) have imposed two years ban on 163 sportspersons who were found positive for first time in dope testing and 8 year ban on one athlete who was found second time positive in dope testing, from participating in sports.

(c) The Government, through National Anti Doping Agency (NADA), is conducting various education and awareness programme about doping and its ill effects across the country. Anti-Doping awareness Symposia and workshops are conducted in the training centres of Sports Authority of India (SAI), and at various sports events/training camps including rural sports competitions being organized under "Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA)" scheme across the country.

Promotion of sports among disabled persons

775. SHRI N.K. SINGH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether measures are undertaken for the promotion of sports among disabled persons;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

†Original notice of the question was received in Hindi.

(d) whether any special equipment and infrastructure has been acquired and developed towards promotion of sports among disabled persons;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): (a) to (c) The Ministry of Youth Affairs and Sports is implementing the following Schemes which promote sports among persons with disabilities:

- (i) Scheme of Assistance to National Sports Federations (NSFs)
- (ii) Scheme of Pension to Meritorious sportspersons
- (iii) Scheme of Special Awards to medal winners in international sports events
- (iv) Recognition by way of conferment of Arjuna Awards
- (v) Scheme of Sports and Games for Persons with Disabilities.

Under the Scheme of Assistance to NSFs, financial assistance is also provided to the NSFs which are dealing with disabled sportspersons, *viz.* Paralympic Committee of India (PCI) for physically disabled, Special Olympics Bharat (SOB) for intellectually challenged and the All India Sports Council for Deaf (AISCD) towards conduct of National Championships and International Tournaments in India, participation in International tournaments abroad, organizing coaching camps, procuring sports equipments, engagement of foreign coaches and disbursement of salaries of the paid Joint/Assistant Secretaries engaged by NSFs.

Under the Scheme of Pension to Meritorious Sportspersons, launched in the year 1994, those sportspersons who are Indian citizens and have won gold, silver and bronze medals in Olympic Games, World Cup/World Championships, Asian Games, Commonwealth Games and *Paralympic Games* and have attained the age of 30 years and have retired from active sports career are eligible for life pension.

Under the Scheme of Special Awards, winners of medals in international sports events and their coaches are given cash awards. Winners of medals in Paralympic Games and Para-Asian Games are eligible for Special Awards.

Arjuna Awards Scheme provides that at least one award is given exclusively for sports for physically challenged.

With the objective of broad-basing participative sports among persons with disabilities, the Ministry of Youth Affairs and Sports introduced the Scheme of Sports and Games for Persons with disabilities. The Scheme of Sports and Games for the Disabled has the following components:

- (i) Grant for sports coaching and purchase of consumables and non-consumable sports equipments for Schools;
- (ii) Grant for Training of Coaches;
- (iii) Grant for holding District, State and National level competitions for the Disabled.

(d) to (f) While organizing national coaching camps for para-athletes prior to participation in international tournaments, sports facilities including sports equipments are provided by Sports Authority of India as per the requirements of the para-athletes. Adequate arrangements with regard to sports infrastructure being disabled-friendly are also made at the competition and training venues by Sports Authority of India at its centres.

SHORT NOTICE QUESTION

SHRI M. VENKAIAH NAIDU (Karnataka): Sir, we would like you to take up our notice first. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Short Notice Question No. 1.

Shri Y.S. Chowdary. ...*(Interruptions)*... He is not present. ...*(Interruptions)*...

Fiscal deficit for last three years

1. SHRI Y. S. CHOWDARY : Will the MINISTER OF FINANCE be pleased to state :

(a) whether Government has fixed any target for fiscal deficit for the last three years;

(b) if so, the details of target fixed/achieved during the last three years; and